

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
.....

Commercial Complex(BDA),  
Indiranagar,  
Bangalore- 560 038.

Dated: **22 FEB 1988**  
/87 (F)

APPLICATION NO 837

W.P.No. \_\_\_\_\_

APPLICANT

Shri B. Ganapathy Rao

To

Vs

RESPONDENTS

The Telecom District Engineer, Karwar  
& 2 Ore

1. Shri B. Ganapathy Rao  
S.S.(0)  
Office of the Telecom District Engineer  
Karwar - 581 301  
Uttar Kannada District
2. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009
3. The Telecom District Engineer  
Karwar - 581 301  
Uttar Kannada District
4. The General Manager  
Telecom  
Karnataka Circle  
Bangalore - 560 009
5. Shri U.P. Shenoy  
S.S.(0)  
Office of the Telecom District Engineer  
Karwar - 581 301  
Uttar Kannada District

6. Shri M.Vasudeva Rao  
Central Govt. Sng Counsel  
High Court Building  
Bangalore - 560 001

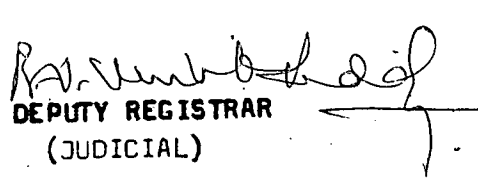
Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAX~~/

~~INTERIM ORDER~~ passed by this Tribunal in the above said application

on 11-2-88.

Encl: as above.

  
DEPUTY REGISTRAR  
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

Dated this the ELEVENTH DAY OF FEBRUARY , 1988.

Present : Hon'ble Justice Sri K.S.Puttaswamy Vice-Chairman

Hon'ble Sri P.Srinivasan Member (A)

APPLICATION No.837/87.

B.Ganapathy Rao,  
O/o the T.D.E.  
Karwar - 581 301. ...

Applicant

( Dr.M.S.Nagaraja ... Advocate )

vs.

1. T.D.E. Karwar.

2. G.M.T,  
Karnataka Circle,  
Maruthi Complex,  
Bangalore.

3. U.P.Shenoy,  
SS(O)O/o the  
T.D.E.Karwar. ...

Respondents

( Sri M.Vasudeva Rao ... Advocate )

This application has come up before the Tribunal for hearing today. Hon'ble Justice Sri K.S.Puttaswamy, Vice-chairman made the following :

ORDER

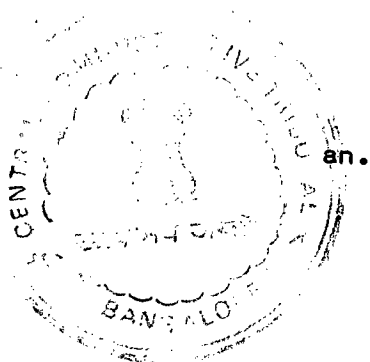
Applicant by Dr.M.S.Nagaraja.

2. Respondents 1 & 2 by Sri M.V.Rao, R3 who has been duly served is absent and is unrepresented.

3. In this application made under section 19 of the Administrative Tribunals Act, 1985('Act') the applicant had claimed that correct date of confirmation of R3 was 1.3.1972 and not 1.3.1971 as reckoned by the Department and when so done the latter should be placed below him in the concerned seniority list of the Department.



4. In their reply filed today, R1 and R2 have admitted that by a mistake the date of confirmation of R3 was taken as 1.3.1971 instead of 1.3.1972 and that mistake had been corrected by them and that R3 has been placed below the applicant. From this it follows that the entire relief sought by the applicant had been granted by R1 and R2. On this view, it is not necessary for this Tribunal to examine the claim of the applicant and issue any directions to R1 and R2. We, therefore, dispose of this application as having become unnecessary. But in the circumstances of the case, we direct the parties to bear their own costs.



Sd/-

VICE-CHAIRMAN

11-2-1983

Sd/-

MEMBER (A)

11/2/80

TRUE COPY

*[Signature]*  
DEPUTY REGISTRAR (CL) 24/2  
CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE